

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 215  
IB-13/ND/2020

**IN THE MATTER OF:**  
Mr. Preet Singh

...PETITIONER

Vs.

Ultimate Infovision Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 7 of IBC

Order delivered on 09.12.2020  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

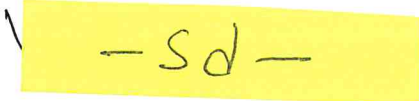
For the Petitioner/Financial-creditor :Mr. Alok Tripathi, Advocate.  
For the Respondent/ Corporate-debtor :Mr. Prashant Katara, Advocate.

**ORDER**

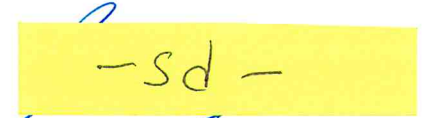
Vide order passed by the Hon'ble Apex Court in Writ Petition (Civil) No. 26/2020 the Hon'ble Apex Court has passed the order:-

***"Status quo, as of today, with respect to the pending applications, shall be maintained in the meanwhile."***

Let the case be placed after disposal of the Writ Petition (Civil) No. 26/2020. Post the matter to 01.02.2021.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)